LOK SABHA
UNSTARRED QUESTION NO. 64
TO BE ANSWERED ON MONDAY, 19TH JULY, 2021
ASHADHA, 28, 1943 (SAKA)

AMNESTY SCHEME

64. DR. T.R.PAARIVENDHAR

SHRI A. GANESHAMURTHI: Will the Minister of FINANCE be pleased to state:

(a) Whether it is true that the Union Government has launched a one-time amnesty scheme in March, 2020 for resolution of legacy disputes on the lines of ‘Sabka Vishwas’ and ‘Vivad Se Vishwas’ pertaining to customs duty;

(b) If so, the details thereof along with the total number of applications which have been received under this scheme from various corporates/industrialists to resolve past disputes related to customs classifications, disagreements over valuation and rules of origin issues etc.;

(c) Whether it is also true that around 1.7 million pending compliance related forms have been filed by about 5 lakh companies to make good their pending filing related defaults till December 31, 2020;

(d) If so, the details thereof including the total number of pending cases resolved and number of companies that benefitted through this one time amnesty scheme; and

(e) The total income generated through this amnesty scheme - as on date?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): No sir.

(b) (c) (d) and (e): No sir, in view of (a) above.

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